

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.475 of 1994

Wednesday this the 18th day of January, 1995.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.P.Humairath, Matron (Daily Wages)
Hostel for Girls, M.G.College,
Androth, Union Territory of Lakshadweep. ... Applicant

(By Advocate Mr. M.A. Shefik)

Vs.

1. Union of India, represented by
the Secretary to Government of India,
Ministry of Home Affairs, New Delhi.
2. The Administrator, Union Territory
of Lakshadweep, Kavaratti.
3. The Director of Education,
Department of Education,
U.T. of Lakshadweep, Kavaratti. ... Respondents

(By Advocate Mr. MVS Namboodiri)

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant who had been working as a Matron on daily wages since 1983 seeks a declaration that she is eligible to be appointed on a regular basis in the post with effect from 29.3.1993.

2. From the reply statement we gather that a regular appointment could not be made for want of a sanctioned post. It is stated in paragraph 4 of the reply statement that a regular post has been sanctioned with effect from 29.3.93, that Rules for recruitment

-: 2 :-

have been framed and that applicant has been appointed on an adhoc basis against the sanctioned post. The appointment appears to be in conformity with the Rules. It is not for us to order an appointment. We direct respondents to consider the claim of applicant for regularisation against the post sanctioned with effect from 29.3.1993. A final decision will be taken in the matter within six weeks from today and communicated to applicant.

3. Application is disposed of with the aforesaid directions. Parties will suffer their costs.

Dated this the 18th January, 1995.


P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

ks181